## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

IA 12 of 2018 in C.P. (I.B) No. 4/10/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

Name of the Company:

Anil Goel RP.

V/s.

Gujarat Oleo Chem Ltd. & ors.

Section of the Companies Act:

Section 33 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

**SIGNATURE** 

1 UISHAL AWTANI

ADVOCATE

MPLILANS

## ORDER

Learned Advocate Mr. Vishal Awtani present for Applicant. None present for Respondent in IA 12/2018.

Proof of service of notice on the representative of Corporate Debtor filed.

This application is filed by Gujarat Oleo Chem Ltd seeking order of liquidation under section 33(1) of the Code.

This authority on the basis of petition filed by Gujarat Oleo Chem Ltd. (Corporate Debtor) under section 10 of the Code, commenced the CIRP by appointing IRP.

COC in its fourth meeting held on 19.09.2017 resolved to reject resolution plan submitted by promoter director. It is stated by RP that no other resolution plan is received. RP stated there no resolution passed by COC to extend the CIRP period. RP stated that Financial creditor require him to move for liquidation of the Corporate Debtor.

In these facts and circumstances there shall be an order of Liquidation of Corporate Debtor under section 33(1)(a)(i) of IB Code. Resolution Professional appointed for the CIRP under chapter II shall act as liquidator for the purpose of liquidation of the Corporate Debtor.

Liquidator to issue public announcement stating that corporate debtor is in liquidation.

The liquidator shall act as per section 35 of Insolvency and Bankruptcy Code, 2016, subject to directions of this Authority.

This application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 17th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL